

specific cases and also furnishing of relevant information by the applicants.

#### Amendment in Explosive Rule, 1983

2756. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to amend the Explosive Rule 1983 in order to give more power to the State Governments for granting permission in regard to blasting in small mines or stone quarries;

(b) if so, the details thereof and the time by which it is likely to be amended; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) At present there is no proposal.

(b) Does not arise.

(c) No requests have been received nor need felt by the Government for such an amendment.

#### Cases of corruption and irregularities in CIL

2757. SHRI RAM TAHAL CHOUDHARY :  
SHRI BANWARI LAL PURQHIT :  
DR. LAXMINARAYAN PANDEY :  
SHRIMATI SUMITRA MAHAJAN :

Will the Minister of COAL be pleased to state :

(a) the number of cases of corruptions and irregularities detected in Coal India Ltd. and in its subsidiaries during the last three years;

(b) the company-wise details thereof; and

(c) the officials found involved in these cases and the punishment awarded to them?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (c). Companywise cases of corruption detected in Coal India Ltd. and its subsidiaries, number of officials involved and action taken against them during the period from 1993-94 to 1995-96 are given below :

Company	No. of cases detected from 93-94 to 95-96	No. of officials involved	No. of Officials awarded punishment			Balance Pending	Officials Dropped/ Exonerated
			Major	Minor	Court		
CIL							
(HQ)	16	23	4	12	-	7	-
CMPDIL	11	13	2	2	1	4	4
ECL	67	124	24	1	-	99	-
NCL	4	7	-	7	-	-	-
BCCL	68	105	27	17	-	61	-
CCL	36	89	1	18	-	70	-
WCL	15	33	-	6	-	25	2
SECL	52	113	9	16	-	70	18
MCL	20	37	-	1	-	36	-
Total	289	544	67	80	1	372	24

#### Bureau of Industrial Cost and Prices

2758. LT. GEN. SHRI PRAKASH MANI TRIPATHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to convert the Bureau of Industrial Costs and Prices into the Tariff Commission;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). The Government propose to set-up

an independent Tariff Commission and the said proposal is under consideration.

#### Hurdles in Industrial Growth

2759. SHRI SUDHIR GIRI : Will the Minister of INDUSTRY be pleased to state :

(a) the main hurdles of industrial growth in the country;

(b) the steps proposed to remove those hurdles;

(c) the reasons for capital formation at a low rate; and